



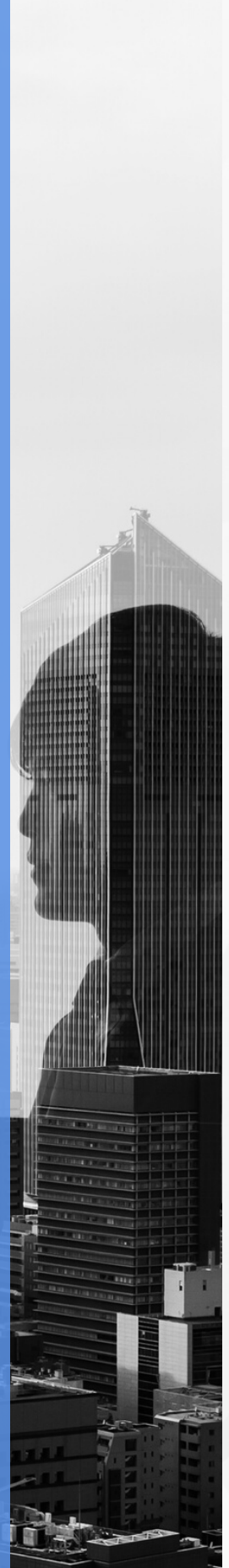
ACCREDITED 60-HOUR

FOUNDATION LEARNING PROGRAM IN MEDIATION

BY ACCORDS INTERNATIONAL

**IN COLLABORATION WITH
MEDIATION ACADEMY, SOUTH AFRICA
& FOUNDATION FOR SUSTAINABLE RULE OF
LAW INITIATIVES, USA**

**CERTIFIED BY ADR REGISTER,
GLOBAL NETWORK GROUP, AMSTERDAM**



Only training in India certified by ADR Register, Amsterdam



ACCORDS INTERNATIONAL

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www.accordsinternational.org

CONTENTS



03.	-----	ABOUT US
04.	-----	OUR TRAINERS
06.	-----	WHAT IS MEDIATION?
07.	-----	WHY SHOULD YOU BE INTERESTED?
08.	-----	MEDIATION TRAINING PROGRAM
09.	-----	KEY BENEFITS
10.	-----	OVERVIEW OF THE PROGRAM
13.	-----	OUR COLLABORATORS
14.	-----	ABOUT OUR ACCREDITATION
15.	-----	APPLY NOW
16.	-----	OBSERVER PROGRAM
17.	-----	OUR INITIATIVES
19.	-----	TESTIMONIALS
21.	-----	OUR EDUCATION PARTNERS
22.	-----	CONTACT US



A photograph of a business meeting with several people around a table, looking at documents and charts. A blue semi-transparent banner is overlaid on the image, containing the text 'ABOUT US'.

ABOUT US

Accords International (AcIn) is the world's premiere organization working in the area of conflict resolution. We are passionate about discovering innovative techniques in mediation and restorative justice for widening their scope as a mechanism of conflict resolution. AcIn empowers and supports people in confronting misunderstandings and conflicts at their home, workplace, and community in general. Our larger aim is to create a wider network of conflict resolution professionals, mediators, and restorative justice facilitators to provide better solutions for solving disputes without going to court.

Our Trainers



A.J. Jawad

Accredited Digital Dispute
Resolution Specialist Senior
Mediator- Trainer, MCPC,
Supreme Court of India



Tara Ollapally

Co-Founder & Mediator at CAMP
Arbitration & Mediation Practice
Private Ltd.



Gerry O'Sullivan

Mediation Author,
Mediator & Trainer
O'Sullivan Solutions



Victor Schachter

President and Founder
Foundation for Sustainable Rule
of Law Initiative



**Victor Baba
Emmanuel Aligo**

Lawyer & Mediator,
JAMS Weinstein Fellow



Reema Bhandari

Mediator & Negotiator,
ADR Register, Amsterdam
Trainer, MCPC, & Advocate
Supreme Court of India

Our Trainers



Barry Greyvenstein

Internationally Accredited
Mediator & Training Facilitator &
Co-Founder and Faculty,
Mediation Academy, SA



**Johnny Tan Cheng
Hye, JP BBM PBM**

Independent Arbitrator, Mediator,
and Adjudicator



Tejaswi Mallipeddi

Licensed Mediator,
IMI qualified
Advocate, Supreme Court of India



Arpit Chaturvedi

Co-Founder and CEO,
Global Policy Insights
Co-Founder & Chief Strategy
Officer, EnviPol



Akanksha Marwah

Co-Founder COO, Acln
Mediator & Negotiator,
ADR Register, Amsterdam
RJ Facilitator (India & USA)

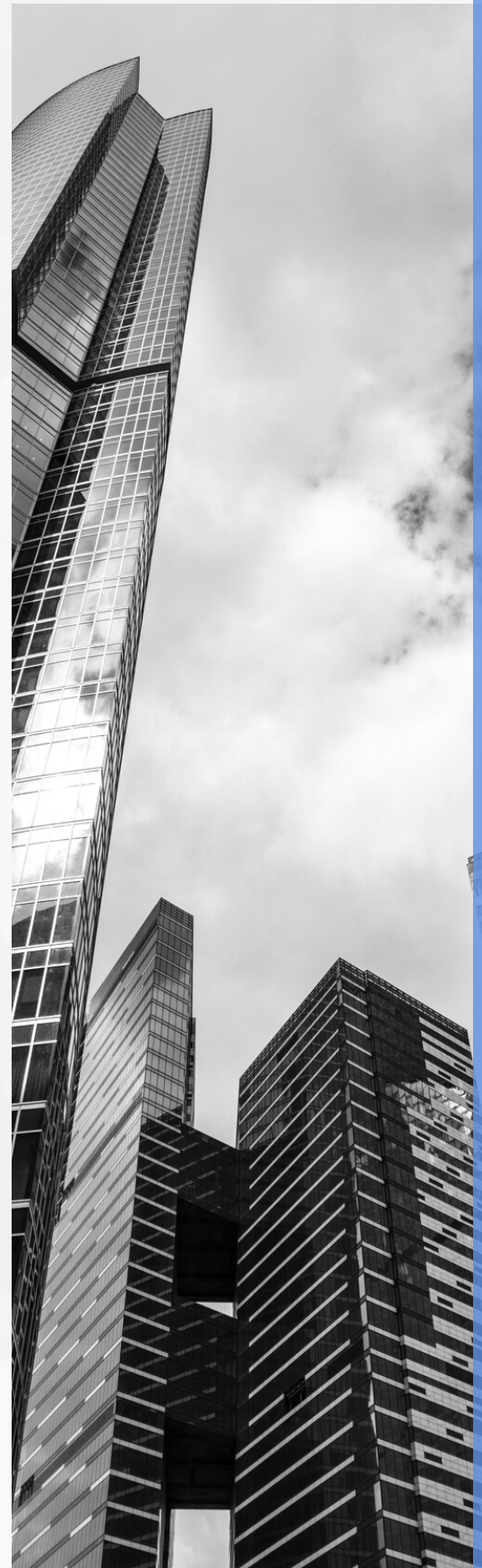


Upasana Singh

Founder CEO, Acln
Mediator & Negotiator,
ADR Register, Amsterdam
Certified Mediator (India & UK)

What is Mediation?

Mediation is a dispute resolution mechanism where a neutral third party, called the mediator, assists the parties in finding a solution by enabling effective communication using negotiation tools and techniques. It helps the parties in reaching a win-win result to the dispute.



Why should you be interested?



Mediation training is 'not just a training' in the dispute resolution process. It allows humans to be better communicators, negotiators, leaders, and peers. Accords International ensures that those clearing the training after an independent assessment do not only become trained in mediation but also gain an extraordinary skill-set to excel in any field they come from and want to be a part of. The program offers 10+ sessions by global experts accompanied by extensive rehearsal roleplays. The roleplays are designed to resemble the real-world disputes to give you the best experience as mediators. These roleplays are supervised and reviewed by AcIn's experienced faculty members.



60-HOUR ACCREDITED MEDIATION TRAINING PROGRAM

Our Accredited 60-Hour Learning Program in Mediation builds on the tradition of mediation by providing comprehensive, hands-on training that equips you with the skills and knowledge you need to become an effective mediator. Our program covers the theory and practice of mediation, including communication skills, conflict resolution strategies, and ethical considerations. Whether you're a lawyer, business professional, educator, or anyone else who wants to help others resolve their disputes in a peaceful and productive way, our program can help you achieve your goals. Also, it focuses on creating a culture where mediation skills are perceived as life skills and not just an addition to the professional profile of an individual. It is curated in a manner that makes it suitable for students/professionals/academicians from non-legal backgrounds.





KEY BENEFITS

- Get certified as a mediator.
- Exposure to international dispute resolution.
- Diverse and global cohort.
- Interact with global experts.
- Route to getting admitted to the top-ranked international universities.
- Practice mediation in real-time simulations/role plays to get practical experience.
- Enhance career prospectus law, business, and academics.
- Develop skills in Negotiation, critical thinking, reflective practice, public speaking, active listening, and root cause analysis of the problem.
- Get trained to be a trainer.
- Completely virtual training.
- Digital learning material.
- Research, collaboration, and Empanelment opportunities.

OVERVIEW OF THE PROGRAM



The training program is designed for individuals who want to develop their mediation skills or work as professional mediators. This course provides a comprehensive introduction to the principles and practices of mediation, as well as practical tools and techniques that can be applied in various settings.

PROGRAM CONTENT

The program is structured into the following sessions:

- **Mediation 101**

This session will cover the basics of what mediation is, how it works, its benefits, and laws related to mediation.

- **Understanding Conflict**

In this session, the delegates will learn about the different types of conflicts, the causes of conflict, the stages of a conflict, and the various techniques and strategies that can be used to manage and resolve conflicts.

- **Mediation process**

In this session, we will explore the stages and process of mediation. Participants will gain an understanding of the different stages of mediation and the skills necessary to guide parties through the process.

- **Effective Communication Part- I**

This session will focus on the crucial role of communication in mediation, including non-verbal communication, venue, and setup.

- **Effective Communication Part-II**

This session will deal with effective communication strategies in mediation, including techniques such as Summarizing, Rephrasing, Neutralizing, Shifting from Position to Interest, and the Art of Asking Questions.

- **Active Listening**

In this session, through practical exercises and role-plays, participants will learn effective techniques for active listening and how to use it to build rapport, establish trust, and promote understanding between the parties.

- **Mindfulness and Check-in**

These sessions on mindfulness and check-ins will focus on the importance of mindfulness practices and check-ins in mediation.

- **Opening Statement**

This day-long session on opening statement in mediation training will involve interactive role-play exercises where participants will get an opportunity to practice and refine their skills in making effective opening statements.

- **Techniques and Tools of Negotiation**

In this session, participants will be introduced to the fundamental concepts of negotiation, including interest-based negotiation. It will also involve hands-on practice through role-play scenarios to simulate real-life negotiation situations.

- **Documents in Mediation**

In the session on documents, participants will learn about the various types of documents that may be used in mediation, such as agreements, contracts, and other legal documents.

- **Principles and Ethics in Mediation**

A session on principles and ethics will cover the fundamental values that guide the mediation process and the ethical responsibilities of mediators.

- **Role Plays and Simulations**

Over the course of approximately 20 hours, participants will engage in simulated mediation/roleplay sessions, taking turns playing the roles of mediator, disputant, and observer. By immersing themselves in realistic scenarios, participants will gain confidence and practical experience, preparing them to handle the challenges of real-world mediations.

- **Dealing with Impasse in a Mediation**

This session will focus on developing strategies and techniques to navigate and overcome impasses that may arise during the mediation process.

- **Way forward as a Mediator**

In the session on way forward as a mediator, the focus will be on how to apply the newly acquired skills and knowledge after the training.

Assessment

To be eligible for the final assessment:

- Delegates must participate in 80% of the sessions.
- The assessment will consist of a video recording* of the opening statement, a final assessment by an independent assessor on the final day of the training, and an online test with multiple-choice questions.
- Upon successful completion of the final assessment, delegates will receive their certificate making them eligible to practice as a certified mediator.

*Delegates will receive instructions on how to submit their video recording during the training.



DATES OF TRAINING

Day 1	June 10	11:00 am – 06:00 pm
Day 2	June 11	10:45 am – 06:00 pm
Day 3	June 12	07:00 pm – 09:45 pm
Day 4	June 13	07:00 pm – 09:45 pm
Day 5	June 17	10:30 am – 05:30 pm
Day 6	June 18	11:00 am – 05:15 pm
Day 7	June 25	11:00 am – 06:45 pm
Day 8	July 1	09:30 am – 07:45 pm
Day 9	July 2	11:00 am – TBD

**All the timings are in IST*





OUR COLLABORATORS



MEDIATION ACADEMY, SOUTH AFRICA

The Mission Statement of Mediation Academy South Africa (Pty) Ltd, is to empower individuals to establish successful SME's in mediation, and to unlock new markets in mediation by utilising existing technologies and developing new technologies. They believe that the secret to doing this resides in bridging the digital divide. Mediation Academy SA (Pty) Ltd is accredited in SA & Internationally by the ADR International Register, by the South African Association for Mediators (SAAM), and the National Accreditation Board for Family Mediators (NABFAM).

FOUNDATION FOR SUSTAINABLE RULE OF LAW INITIATIVES



A charitable organization promoting alternative dispute resolution centers to facilitate timely, fair, and peaceful conflict resolution across the globe. Its mission is to create sustainable mediation centers to achieve timely, fair, and peaceful conflict resolution in developing countries with overburdened and backlogged court systems. Our goal is to enhance meaningful access to justice for underserved populations in emerging democracies.





ABOUT OUR ACCREDITATION



We have been accredited by ADR Register, Global Network Group (GNG), Amsterdam. It is an internationally recognized industry accreditation body. ADR Register, GNG, is ISO 9001 certified by Lloyds Register and supervised by ICC Council. Global Network Group is also registered with United Kingdom Accreditation Services (UKAS). ADR Register is a subsidiary of GNG. It has had its ISO 9001 certification since April 2008. GNG holds a committee of experts or a quality standards committee. The committee is 100% independent. IT creates the International Certification Council (ICC Council). The ICC Council is a separate UK-registered legal entity. The specific task is to maintain and create registration and certification criteria, and to integrate these criteria into its certification schemes, and control compliance & enforcement.



APPLY NOW

EARLY-BIRD REGISTRATION FEE: 16,000/- INR (USD 200/GBP 165)

REGISTRATION FEE*: 20,000/- INR (USD 245/GBP 200)

*Post early bird registration fee

Early Bird Deadline: April 20, 2023

Last Registration Date: May 31, 2023

Registration link: www.accordsinternational.org/mediation-payment



**Scan this QR code
to apply**

AVAIL SCHOLARSHIPS

- In total 5 students will get a scholarship of 10% on the basis of their profile and SOP.
- If 3 or more individuals are joining from the same institute then they will get a 10% discount each.
- Anyone registering from or referred by our ecosystem partners will get a discount of 10%.

To avail this opportunity, send us an email to info@accordsinternational.org or call +91-9711870725/ +91-9971570259

*These scholarships and discounts are available only after early bird registrations deadline expires.



OBSERVER PROGRAM

To support students in learning mediation skills, AcIn offers a Special Opportunity in terms of the Observer Program.

- The Observer Program allows 'only students' to register for INR 6500/ and attend all the expert sessions and 2 roleplay simulations as observers.
- Students will be awarded a Certificate of Participation.

*This program is open to students currently enrolled in any full-time graduate and Postgraduate programs. Doctoral candidates, Research Fellows, and Diploma students are not eligible for this program.



Option to get Certified as a Mediator:

- Observer Program students can pay the remaining fee before the roleplays/simulations start. The organizers will communicate the date.
- Upon converting, they will get the opportunity to take part in roleplays and simulations and sit in the independent assessment.
- On passing the independent assessment, instead of a 'Certificate of Participation', students will get a 'Certificate of Trained Mediator'.



OUR INITIATIVES

Introduction to Restorative Justice Circle Workshop in February 2022 in collaboration with DC Peace Team, USA

One-day workshop on Bystander Intervention for dealing with Cyberbullying with Eli McCarthy, Professor, Georgetown University and Director, DC Peace Team, USA

2-Day event on Restorative Justice in India with DC Peace Team, USA in July 2022

AcIn's Restorative Justice Week 2022 in November 2022 with European Forum for Restorative Justice, Belgium; Oregon Law School, USA; DC Peace Team, USA; SchoolTalk, USA; and Counsel to Secure Justice, India

60-hour Accredited Foundation Learning Program in Mediation in January-February 2023 (Second Cohort)

2-Day Bootcamp on 'Cyberbullying and Restorative Justice' with Nirali Bhatia, CyberBAAP and Arti Mohan, Counsel to Secure Justice

3-Day Training Workshop on Undo Cyberbullying with Restorative Justice with Temple University, Philadelphia; DC Peace Team, USA; and SchoolTalk, USA in June 2022

60-hour Accredited Foundation Learning Program in Mediation in September-October 2022 (First Cohort)

2-Day Bootcamp on Mediation Advocacy in collaboration with the Foundation for Sustainable Rule of Law Initiative



To sensitize our audience about the global trends of Mediation, AcIn's Fireside chat are conducted every month with international speakers including Kenneth Cloke, Michael D. Lang, Jawad AJ, Douglas E. Noll, Dr Aman Hingorani, Ms Aymmay Bowes, Tim Chapman, Loredana Teodorescu PhD, Kathleen Ruane Leedy, Ekta Bahl, Tara Ollapally, Sudhanshu Batra on different themes.



TESTIMONIALS



"Compact, well organised program"

-Upasona K Singh



"The entire session was worth attention at every single second, and loved knowing the in-depth details of Mediation. Also the positive gesture and aura of Upasana, Akanksha and Reema was highly commendable."

-Kinjal S. Jani



"Entire training was brilliant and conducted excellently"

-Dr.C Thilakanandan



"It was a great learning experience for me with wonderful trainers in an inspiring cohort. Look forward to more such courses in dispute resolution by Accords International."

-Saurabh Bhalla

TESTIMONIALS



"Thank you for the excellent training. It was such a great opportunity to be up-to-date on new skills in Mediation. I got so much value."

-Kathryn Langat



"Upasana Singh's presentation regarding impasses and utilising the Mediator's Toolkit to deal with them was extremely insightful. She showed us that there are logical ways to persevere and help participants find a solution by thinking outside the box."

-Malachi Willis



"..I would like to Congratulate you, your entire team, and experts for the hard work done in designing & delivering such an "Excellent World Class Training Program" successfully."

-Virender Singh Kandari



"I would like to appreciate the efforts of the entire team for making it a success. The sessions conducted helped me in understanding Mediation and its process..."

- Shaba N. Khan



OUR EDUCATION PARTNERS



MEDIATION ACADEMY, SA



FSRI



MOOT COURT BENCH



INSIGHTS INTERNATIONAL



GLOBAL POLICY INSIGHTS



SETTLEMENT HOUSE



DC PEACE TEAM



SCHOOL TALK



ADR INTERNATIONAL



ACCORDS INTERNATIONAL



THANK YOU!



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